

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICITON)

FRIDAY, THE TWENTY NINTH DAY OF MAY,
TWO THOUSAND AND TWENTY

:PRESENT:

THE HONOURABLE SRI JUSTICE RAKESH KUMAR
IN
THE HONOURABLE SRI JUSTICE K SURESH REDDY



IA. Nos. 1 and 2 of 2020

IN

TAKEN UP WRIT PETITION No. 8130 OF 2020

Taken up W.P. No 8130 of 2020:

In Re. Corona Virus -COVID-19 PANDEMIC

Versus

1.State of Andhra Pradesh, rep. by its Chief Secretary, State of Andhra Pradesh,
Secretariat, Velagapudi, Guntur District.

2.Union of India, rep. by its Secretary, Home Affairs, New Delhi.

..Respondents.

IA. Nos 1 and 2 of 2020:

Between:

State of Andhra Pradesh, rep. by its Chief Secretary, State of Andhra Pradesh,
Secretariat, Velagapudi, Guntur District.

...Vacate Petitioner

AND

Union of India, rep. by its Secretary, Home Affairs, New Delhi.

In Re. Corona Virus -COVID-19 PANDEMIC.

....Respondents

IA. No. 1 of 2020: Petition under Section 151 of CPC, praying that in the circumstances stated in the affidavit filed in Taken up W.P., the High Court may be pleased to vacate the interim order passed by this Hon'ble High Court in Taken up matter W.P. No. 8130 of 2020 dated 26-03-2020 to the extent of tenders bearing Tender Nos 16/MD/APEWIDC/2019-20 dated 3-2-2020, 17/MD/APEWIDC/2019-20 dated 3-2-2020, 18/MD/APEWIDC/2019-20 date 3-2-2020, 51/MD/APEWIDC/2019-20, dated 30-03-2020, 49 (third call)/MD/APEWIDC/2019-20, dated 20-03-2020, 48 (Second Call) /MD/APEWIDC/2019-20 dated 20-3-2020, 19/MD/APEWIDC/2019-20, dated 3-2-2020, 20/MD/APEWIDC/2019, dated 3-2-2020 21/MD/APEWIDC/2019-20, dated 3-2-2020, in the interest of justice and pass such other order or orders, pending disposal of Taken up W.P. No. 8130 of 2020 on the file of High Court.

IA. No. 2 of 2020: Petition under Section 151 of CPC, praying that in the circumstances stated in the affidavit filed in Taken up W.P., the High Court may be pleased to vacate the interim order passed by this Hon'ble High Court in Taken up matter W.P. No. 8130 of 2020 dated 26-03-2020 to the extent of tenders bearing Tender No's SSA-16021/4/2019-MISSEC/2/2020-21, SSA-16021/4/2019-MISSEC/3/2020-21, SSA-16021/4/2019-MISSEC/4/2020-21, SSA-16021/4/2019-MISSEC/5/2020-21, pending disposal of Taken up W.P. No. 8130 of 2020 on the file of High Court.

The petition coming on for hearing, upon perusing the oral order filed in support thereof and order of High Court dated 26-03-2020, 20-04-2020 made herein and order dated 28-05-2020 made in IA. No. 4 of 2020 and upon hearing the arguments of SRI P. Sudhakar Reddy, Addl. Advocate General for State, the Court made the following

ORDER:

In the present proceeding, by order dated 26-03-2020, considering the prevailing situation due to COVID-19, as an interim measure, certain directions were issued and the said directions were directed to remain in force for a period of one month. Thereafter, again on 20-04-2020, the said interim order was extended up to 31-05-2020.

Considering the fact that today is the last working day before Summer Vacation, the matter has been placed before this Bench.

Considering the fact that earlier also the interim order was extended twice and the extended period in the present proceeding is going to expire on 31-05-2020, which falls within the Summer Vacation period, this Court felt it necessary to further extend the Interim directions, which were given earlier on 26-03-2020, and which were subsequently modified to some extent, by orders dated 20-04-2020 & 28-05-2020.

Accordingly, the order, dated 26-03-2020, is further extended for a period of one month from today subject to subsequent modifications as noted therein above.

Sd/- E. Kameswara Rao
ASSISTANT REGISTRAR

//TRUE COPY//


for ASSISTANT REGISTRAR

To

1. The Chief Secretary, State of Andhra Pradesh, Secretariat, Velagapudi, Guntur District.
2. The Chief Secretary, State of Telangana, Secretariat, Hyderabad
3. The Secretary, Union of India, Home Affairs, New Delhi.
4. The Executive Chairman, State Legal Services Authority, Vijayawada, Krishna District.
5. The Executive Chairman, High Court Legal Services Committee, Amaravati.
6. The Principal Secretary, Home Department, Secretariat, Velagapudi, Guntur District.
7. The Principal Secretary, Medical and Health and Family Welfare, Secretariat, Velagapudi, Guntur District.

8. The Director General of Prisons, A.P., Vijayawada, Krishna District.
9. The Director General of Police, Mangalagiri, Amaravati A.P.,
10. The Port Officer, Visakhapatnam Port Authority, Visakhapatnam, Visakhapatnam District.
11. The Port Officer, Kakinada Port Authority, Kakinada, East Godavari District.
12. The Port Officer, Machilipatnam Port Authority, Krishna District.
13. The Port Officer, Kalingapatnam Port Authority, Srikakulam District.
14. The Port Officer, Krishnapatnam Port Authority, Nellore, SPSR Nellore District.
15. The Registrar (Judicial), High Court of A.P., at Amaravati
16. The Registrar General, High Court of A.P., at Amaravati
17. The Director, Social Welfare, Velagapudi, Amaravati, A.P,
18. Two CCs to the Advocate General, High Court of A.P.,(OUT)
19. Two CCs to Sri P. Sudhakar Reddy, Addl. Advocate General, High Court of A.P., (OUT)
20. Two CCs to GP for Home, High Court of A.P., at Amaravati (OUT)
21. Two CCs to GP for Medical and Health, High Court of A.P., at Amaravati (OUT)
22. Two CCs to GP for Municipal Administration, High Court of A.P., at Amaravati (OUT)
23. Sri C. Sumon, Special Government Pleader, High Court of A.P.,(OUT)
24. Two CCs to G.P. for Panchayat Raj & Rural Development, High Court of A.P.,(OUT)
25. One CC to Sri Kasa Jagan Mohan Reddy, Advocate (OPUC)
26. Two spare copies.

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HIGH COURT

RK,J & KSR,J

DATE: 29-05-2020

ORDER

**IA. No. 1 & 2 of 2020
IN
TAKEN UP W.P.No. 8130 of 2020.**

EXTENSION OF INTERIM ORDER

